

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI
COURT-I**

Date of Hearing/Decision :29.12.2016

Service Tax Appeal No. ST/57707/2013 -CU(DB)

[Arising out of the order in original No. 19/Commr/ST/BPL-I/2013 dated 27.03.2013 passed by Commissioner Service Tax, New Delhi]

Bansal Construction Works ... Appellants

Vs.

CCE, Bhopal. ... Respondent

Appearance:

Rep. None for the appellant

Rep. by Ms. Neha Garg,. DR for the appellant/Department

**Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)**

Final Order No. 56169/2016

Per Justice Dr. Satish Chandra

Ms. Neha Garg, Ld. A.R. appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee are not interested to pursue the appeal.

2. It may be mentioned that as per maxim, VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for default.

[Order dictated & pronounced in open court]

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President